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SLP(C)No. 5000 OF 2004
ITEM No.17

Court No. 6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5000/2004

(From the judgement and order dated 22/10/2003 in RP 2902/03
of The NATIONAL CONSUMERS DISPUTES REDDRESSAL COMMISSION, NEW DELHI)

HUDA & ANR.

Petitioner (s)

VERSUS

HARSH NAGPAL

Respondent (s)

(With prayer for interim relief)

Date : 22/03/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s) Mr.Satinder S.Gulati,Adv.
Dr.Kailash Chand,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice limited to the question whether the forum under the Consumer Protection Act could have passed an order directing the sanctioning of the lay out plan which is yet to be submitted by the respondent.

(USHA BHARDWAJ)
P.S. TO REGISTRAR

(MADHU SAXENA)
COURT MASTER